

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 243 of 2019**

The State of Jharkhand & Ors. **Appellants**

Versus

Lilu Hembrom **Respondent**

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants : None

Oral Order

04 / Dated : 26.03.2021

None is present on behalf of the appellants-State.

Perused the office note.

Let the defect(s) as pointed out by the office be removed by the appellants-State within a period of three weeks.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)